

M/S AINWESHA ENGINEERING & PROJECTS LIMITED

CASE No. :- C.P. (I.B) No. 102/NCLT/AHM/2020

OTHER CREDITORS

SR.	CREDITOR'S NAME	TYPE	IN INR AMOUNT CLAIMED	IN INR AMOUNT ADMITTED	REMARKS
**	***				
1	INDIAN OIL CORPORATION LIMITED - UNA	NO	9,32,24,606	9,32,24,606	1 & 2
2	INDIAN OIL CORPORATION LIMITED - NAGPUR	NO	25,11,013	0	1, 2 & 3
3	INDIAN OIL CORPORATION LIMITED - JABALPUR	NO	35,28,813	0	1, 2 & 3
	TOTAL		9,92,64,433	9,32,24,606	

1 As per Corporate Debtor, they are planning to go legal against IOCL for dispute. As per books of Account of Ainwasha, there is amount receivable from IOCL. Claims are Admitted Provisionally. The claims are provisionally admitted, since there is no legal case going on at present.

2 Corporate Debtor / IRP/RP/LIQUIDATOR reserves right to approach any legal platform for resolution of dispute and recovery of dues,

3 Since, Claim is not submitted in stipulated form (Form F). It is not admitted. Once it is received in said Form - It will be admitted based on its merits.

